

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 255/TT/2015

Subject : Determination of transmission tariff from COD to 31.3.2019 for Asset I: 19.50 Km. Optic Fiber under TSTRANSCO sector (erstwhile APTRANSCO) (COD:1.6.2015), Asset II: 0.697 Km. Optic Fiber under KSEBL sector (COD 1.6.2015) under "Fiber Optic Communication system in lieu of existing Unified Load Despatch & Communication (ULDC) Microwave Links (Part-III)" in Southern Region

Date of Hearing : 14.12.2015

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : National Thermal Power Limited and 12 Others

Parties present : Ms. Trepti Sonkatar, PGCIL
Shri S. S. Raju, PGCIL
Shri Jabir Singh, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri M. M. Mondal, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri. S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for Asset: I 19.50 Km. Optic Fiber under TSTRANSCO sector (erstwhile APTRANSCO), Asset II: 0.697 Km. Optic Fiber under KSEBL sector under "Fiber Optic Communication system in lieu of existing Unified Load Despatch & Communication (ULDC) Microwave Links (Part-III)" in Southern Region from COD to 31.3.2019.
- b) As per investment approval dated 15.2.2011 the instant assets were to be commissioned in 30 months from the date of investment approval. Accordingly, the scheduled date of completion works out to be 14.8.2013. Both the assets were commissioned on 1.6.2015. There has been a delay of 21 months in case of both the assets.



2. In response to a query of the Commission regarding the recovery of AFC pertaining to the asset of the State sector, the representative of the petitioner submitted that AFC is recovered in proportion to the capital cost contributed by each of the beneficiaries. The representative of the petitioner further requested to allow the tariff as prayed in the petition.

3. The Commission directed the petitioner to file the following information on affidavit with a copy to the respondents by 31.12.2015:-

- a. IDC calculation for the assets under the instant petition.
- b. Clarify whether any indemnification/implementation agreement executed with the constituents or liquidated damages recovered/to be recovered.
- c. Submit detailed justification for delay.
- d. Break up of IDC/ IEDC up to SCOD and from SCOD to actual COD as per Regulation 11 (A) (1) of Tariff Regulation, 2014 along with supporting computation. Clarify whether any liquidated damages have been recovered from the suppliers/contractors.
- e. With regard to claim of additional capitalization on account of balance and retention payment, furnish the details of contract for which payment has been retained and balance payment to be made in support of claim of additional capitalization.
- f. Certificate of RLDC in support of commercial use of the assets covered in the petition.

4. The Commission directed the respondents to file their replies by 14.1.2016 and the petitioner to file rejoinder, if any, by 22.1.2016. The Commission also directed to list the matter on 27.1.2016.

5. The Commission directed the petitioner and the respondents to file the additional information/replies/rejoinder within the due date mentioned above and observed that information filed after the due date shall not be considered.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

